BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

TRANSFERRED PETITION No. 16/2017 IN COMPANY PETITION No. 161/2015

DATED THURSDAY, THE 13th DAY OF APRIL, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956
UNDER SECTIONS 433(e) AND 433 (f) OF COMPANIES ACT, 1956
AND
IN THE MATTER OF REDIFF.COM INDIA LTD.

AND

I-VISTA DIGITAL SOLUTIONS PVT. LTD.

Rediff.com India Ltd., 1st Floor, Mahalaxmi Engineering Estate, L.J. Road, No.1, Mahim (W), Mumbai – 400 016. Through its authorised signatory

Petitioner

Vs.

I-Vista Digital Solutions Pvt. Ltd., 3rd Flor, 16/1, Miller Tank Bund Road, Vasanth Nagar, Bangalore, Karnataka-560 052. Through its Managing Director

Respondents

COUNSEL PRESENT:

M/s. R.N.S.P. Achanta, Advocate, 14, S.R.R. Building, 2nd Floor, 9th Cross, Cubbonpet, K.G. Road, Bengaluru – 560 002.

ORDER

This Company Application was originally filed before this Hon'ble High Court of Karnataka at Bangalore under Section 433 read with Sections 434/439 of Companies

Act, 2013 seeking winding up of the Respondent Company and numbered as CP No.161/2015. Consequent upon establishment of National Company Law Tribunal, Bengaluru Bench, Company Petition No.161/2015 was transferred to this Tribunal and re-numbered as Transferred Petition No.16/2017.

Today, a memo is filed on behalf of Petitioner Company seeking permission to dismiss the case as not pressed by the petitioners.

Heard the counsel for Petitioner Company. It is reported that the Petitioner Company does not want to proceed with the case and requested for dismissing of the same as not pressed.

In the result, Transferred Petition No.16/2017 is dismissed as not pressed.

(RATAKONDA MURALI) MEMBER, JUDICIAL

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

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